

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 479 of 2001
(M.A.No.1784 of 2001 in Diary No.1713/01)

Allahabad this the 18th day of April, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Kamta Ram Son of Sri Madhoo Ram, resident of Village Jergo Post, Ruhipur, P.S. Birno, District Ghazipur(U.P.)
2. Dashrath Ram Son of Sri Gharvaran Ram, resident of Jergo Post Ruhipur, P.S. Birno, District Ghazipur(U.P.)
3. Sahdeo Ram Son of Sri Chhedi Ram, Resident of Jergo Post Ruhipur, District Ghazipur(U.P.)
4. Paras Ram Son of Sri Munesar Ram, resident of Abisahan P.S. Kasimabad, District Ghazipur.
5. Rampat Ram Son of Sri Dudhit Ram, resident of Village Jergo, Post Ruhipur, P.S. Birno, Distt. Ghazipur(U.P.)
6. Shri Ram Ram Son of Shi Munni Lal Ram, R/o Village Jergo Post Ruhipur, P.S. Birno, Distt. Ghazipur(U.P.)

Applicants

By Advocate Shri S.S. Yadav

Versus

1. Union of India through the General Manager, North Eastern Railways, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Varanasi.

Respondents

By Advocate Shri K.P. Singh

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O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The main grievance of the applicants is that their claim has been ignored and the respondents have appointed their juniors in Class IV cadre and inspite of their representation, there is no response and, therefore, they have come up before the Tribunal for direction to appoint the applicant in Class IV post and with all service benefits from the date of appointment of their juniors. The applicants have also brought on record that each of them has put in more than 120 days of working.

2. Heard counsel for the parties and perused the record.
3. Shri K.P. Singh, learned counsel for the respondents opposes the relief sought for and insists that the O.A. be dismissed at this stage because no right accrued to the applicants to get appointed in Class IV cadre.
4. Considering the facts and circumstances of the matter, it is found that even if the applicants have no case, their representations ought to have been decided and communicated to them and, therefore, the respondents are directed to decide the pending representation of the applicants dated 15.10.2000,

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copy of which has been annexed as annexure-7 within 3 months from the date of communication of this order. In case the prayer of the applicants made in the representation is not allowed, a detailed, speaking and reasoned order be passed with copy to the applicants. The O.A. is disposed of accordingly. No cost.

See page

Member (J)

/M.M. /